

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 371 of 2016

Urmila Devi & Ors..... **Appellant(s)**

Versus

Ravi Shankar Dwivedi & Anr..... **Respondents**

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Coram: Hon'ble Mr. Justice Ananda Sen

Through:-Video Conferencing

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For the Appellants : Mr. P. Mukhopadhyay, Advocate

For the Insurance Company : Mr. Ashutosh Anand, Advocate

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I.A. No. 1450 of 2017

0/05.04.2021 This interlocutory application has been filed under Section 5 of the Limitation Act, to condone the delay of 267 days, occurred in filing this appeal. The grounds to condone the delay have been mentioned in Para- 4 & 5 of this application.

This appeal is on the behest of the claimants, who pray for enhancement.

After hearing the parties and on going through the records, I find that the reasons have sufficiently been explained by the appellants for condoning the delay of 267 days, occurred in filing this appeal. Accordingly, this interlocutory application is allowed. The delay of 267 days, occurred in filing this appeal is hereby condoned.

I.A. No. 1450 of 2017 stands disposed of.

M.A. No. 371 of 2016

On the joint request of the parties, list this case in the next week.

(Ananda Sen, J)